

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 93 of 2020**

**IN THE MATTER OF:**

**Dr. Rayappa Chinnuswamy**

**...Appellant**

**Vs.**

**M/s. HNS Chits Pvt. Ltd.**

**...Respondent**

**Present: For Appellant: - Mr. S. Ravi Shankar and Ms. Meghna Mukherjee, Advocates.**

**For Respondent:- None.**

**O R D E R**

**24.01.2020—** It is informed that Dr. Rayappa Chinnuswamy has not appeared because of some family function. He is directed to be present on the next date.

Learned counsel for the Appellant submits that the signed copy of the order of the Hon'ble Members was in the Website of the National Company Law Tribunal, Chennai. The Appellant may take a certificate from the Registrar, National Company Law Tribunal, Chennai stating that in the Website, the signed copy of the Hon'ble Members was uploaded and file an Affidavit enclosing therewith the copy of the Certificate within a week.

Post the case 'for orders' on 3<sup>rd</sup> February, 2020.

(Justice S.J. Mukhopadhaya)  
Chairperson

(Shreesha Merla)  
Member(Technical)

Ar/RR